

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 191/96

Transfer Application No.

Date of Decision 13.4.96

Deenanath Rajapata Vikram

Petitioner/s

Shri C.B. Kale.

Advocate for
the Petitioners

Versus

The Chief Post Master General

Maharashtra Circle Bombay and others.

Respondent/s

Shri S.S.Karkera

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

Atma
(B.S. Hegde)
Member (J)

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO. 6
PRESCOT ROAD, BOMBAY : 1.

Original Application No. 191/96

Thursday the 18th April 1996

Deenanath Rajapati Vikram

...Applicant.

By Advocate Shri C.B. Kale,

V/s.

The Chief Post Master
General, Maharashtra Circle,
Bombay.

The Estate Officer
C/o C.P.M.G. Maharashtra
Circle Bombay.

The Senior Supdt. Post Offices
North Division, Bombay.

... Respondents.

By advocate Shri S.S. Karkera.

ORDER (ORAL)

{ Per Shri B.S. Hegde, Member (J) }

The only prayer made in this O.A. is that the impugned order dated 29.5.95 be quashed and set aside. The applicant has stated that he has not been issued show cause notice and the eviction order was passed, with reference to the order dated 9.11.94 which shows the surprise checks conducted. The respondents by order dated 29.5.95 directed the applicant to vacate the premises within fifteen days of the date of publication of the order.

In the circumstances I do not see any infirmity in the order passed by the respondents. The interim relief already granted stands vacated. The O.A. is dismissed at the admission stage itself.

Copy of the order be given to parties.


(B.S. Hegde)
Member (J)